## **Funds for construction of Chhattisgarh High Court**

 $\dagger$ 538. SHRI RAMDHAR KASHYAP: Will the Minister of LAW AND JUSTICE be peased to state:

- (a) the amount of funds demanded by State Government of Chhattisgarh for the construction of Chhattisgarh High Court and residential complex of Judges, Officers and employees;
  - (b) the details of the amount sanctioned/allocated so far; and
  - (c) the details in this regard?

THE MINISTER OF LAW AND JUSTICE (SHR4 K. JANA KRISHNAMURTHI): (a) An amount of Rs. 37.87 crore has been demanded by the State Governmet of Chhattisgarh for construction of High Court and residential complex of Judges, Officers and employees.

(b) and (c) Government of Chhattisgarh has been released an amount of Rs. 54 lakhs for this purpose in March, 2002. Planning Commission has allotted an amount of Rs. 18.00 crore during the current financial year for construction/extension of High Court buildings in various States.

However, the Government of Chhattisgarh is free to construct Judges residences with the funds released to them under the Centrally Sponsored Scheme for development of infrastructural facilities for the judiciary. Construction of residential quarters for officers and employees of the High Court is not a permissible item under the Centrally Sponsored Scheme.

## Pending civil Cases in U.P.

†539. SHRI MUNAVVAR HASAN: Will the Minister of LAW AND JUSTICE be peased to state:

- (a) the number of civif cases pending in the Allahabad High Court and various district courts in Uttar Pradesh for the last five, ten, fifteen and twenty years;
- (b) what is the number of such civil cases in Allahabad High Court, which were admitted for second appeal but have not been disposed of even after a lapse of three, five, and seven years, separately:

†Original notice of the Question was received in Hindi.